

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 18**

**IVN.P (IBC)/19/2024 IA 2273/2021 IN C.P. (IB)/1632(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 16.04.2024**

**NAME OF THE PARTIES:    VISTRA ITCL INDIA LIMITED V/s SATRA**  
**PROPERTIES INDIA LIMITED**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IVN.P (IBC)/19/2024 IA 2273/2021 IN C.P. (IB)/1632(MB)2019**

- 1) Mr. Ayush Rajani, Ld. Counsel for the Successful Resolution Applicant, Mr. Amit Tungare, Ld. Counsel for the Resolution Professional, Mr. Rohit Gupta, Ld. Counsel for the Applicant in IVN.P 19 of 2024, Mr. Viraj Parikh, Ld. Counsel for Anchor Leasing, Mr. Rohan Agrawal, Ld. Counsel for the Respondent are present.
- 2) All the Respondents including Successful Resolution Applicant shall be at liberty to file and place on record Affidavit in Replies to the Additional Affidavit filed by the Resolution Professional within a period of Two weeks

from today thereby duly serving copies thereof to the other side well in advance.

- 3) Stand over to 30.04.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare